

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 161 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2020

Name of the Company: Bonfiglioli transmission Pvt Ltd
V/s
Suzlon Energy Ltd

Section: 9 Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Pavan Godiawala appeared for the Operational Creditor.

Learned Counsel Mr. Ravi Pahwa appeared for the Corporate Debtor.

Learned Counsel of the Operational Creditor seeks permission to withdraw the IB petition as matter is settled at between the parties.

The permission is granted with a liberty to revive this petition in case of settlement fails.

Accordingly, CP(IB) 161 of 2020 stands disposed of as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 29th day of September 2020.